GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

LOK SABHA

UNSTARRED QUESTION NO. 239. TO BE ANSWERED ON MONDAY, THE 18TH DECEMBER, 2017.

REGULATORY FRAMEWORK FOR EXPLOSIVES

239. SHRIMATI POONAM MAHAJAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उदयोग मंत्री

- (a) the details regarding the existing regulatory framework that broadly governs the manufacture, possession, use, sale, transport, import and export of explosives in India; and
- (b) whether the Government is planning to evolve guidelines with respect to encouraging model rocketry industry and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी) THE MINISTER OF STATE INTHE MINISTRY OF COMMERCE & INDUSTRY (SHRI C.R. CHAUDHARY)

(a): The manufacture, possession, use, sale, transport, import and export of explosives in India are regulated by the Explosives Act, 1884 and the rules framed thereunder.

As per Foreign Trade Policy (FTP) 2015-20, import of explosives is "Restricted" and hence permission to import is granted by Directorate General of Foreign consulting Petroleum (DGFT) after & **Explosives** Organization(PESO). In so far as export of explosives is concerned, there is no specific mention of explosives in Schedule 2 of Export Policy. Hence as per General Note to export policy, export of explosives is free subject to any other law for time being in force. However, as per Appendix 3-SCOMET List under Schedule-2 of Export Policy, various high explosives are regulated. These have been categorized under Category 3, 4, 6 and 8. All Explosives falling under SCOMET List require export authorization from DGFT as provided under Para 2.09 of FTP -2015-20.

(b): There is no concrete plan as yet to evolve guidelines to encourage model rocketry industry.
